

**File No-N-12011/32/2024-NC
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Notary Cell)**

B Wing (Middle Wing)
4th Floor, Janpath Bhawan
New Delhi- 110001
Dated: 19.04.2024

To
Ghanshyam Singh
R/o H.No. 286, New Gandhi Nagar
Ghaziabad, U.P. -201001

**Subject: Removal of name of Shri Ghanshyam Singh [Reg. No 4466] from
Notary Register- reg.**

Sir,

I am directed to refer to your application dated 15.11.2023, for the renewal of your notarial Certificate of Practice (CoP) for the further period and 5 years beyond 19.08.2022. In this regard, it is stated that you were appointed by the Central Government as Notary on 20.08.2007 and your CoP was valid till 19.08.2022. Your aforementioned application for renewal of Certificate of Practice was received in this department on 15.11.2023 which is 1 year 2 months 21 days after the date of expiry of the CoP.

2. Your application for renewal of CoP, received more than 1 year after expiry, is barred by the limitation prescribed under Rule 8B of the Notaries Rules. Accordingly, your application for renewal of CoP has not been acceded to.

3 Therefore, in term of the provisions contained in Section 10(f) of the Notaries Act 1952, your name is struck off the Register of Notaries maintained by the Central Government, w.e.f. 20.08.2022.

Yours faithfully



(Radhe Shayam Singh)
Under Secretary to the Govt. of India
Tel No. 011-21401259

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NIC/ DOLA with a request to place this letter on the website of DOLA